

THE TEA (AMENDMENT) ACT, 1977

No. 32 OF 1977

[12th August, 1977.]

An Act further to amend the Tea Act, 1953.

BE it enacted by Parliament in the Twenty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Tea (Amendment) Act, 1977.

2. In section 9 of the Tea Act, 1953 (hereinafter referred to as the principal Act),—

(a) in sub-section (1),—

(i) clause (a) shall be re-lettered as clause (aa) and before clause (aa) as so re-lettered, the following clause shall be inserted, namely:—

“(a) a Deputy Chairman to the Board who shall assist the Chairman in the performance of his duties and exercise such of the powers and perform such of the duties as may be prescribed or as may be delegated to him by the Board or by a Committee constituted by the Board under section 8 or by the Chairman;”;

(ii) in clause (b), for the words “a salary of rupees one thousand or more per month”, the words “a salary exceeding rupees one thousand seven hundred per month” shall be substituted;

(b) in sub-section (3), for the words “Secretary and other employees”, the words “Deputy Chairman, Secretary and other employees” shall be substituted.

3. In section 49 of the principal Act:—

(a) in sub-section (2), in clause (d), for the word “Secretary”, the words “Deputy Chairman, Secretary” shall be substituted;

(b) in sub-section (3), for the words “in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following”, the words “in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid” shall be substituted.

4. In section 50 of the principal Act, in sub-section (1), in clause (b), for the word “Secretary”, the words “Deputy Chairman, Secretary” shall be substituted.

Short
title.
Amend-
ment of
section
9.

Amend-
ment of
section
49.

Amend-
ment of
section 50.

29 of
1953.